

**FORM A  
PUBLIC ANNOUNCEMENT**

**(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)**

**FOR THE ATTENTION OF THE CREDITORS OF  
PRIME CARGO MOVERS & LOGISTICS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1.	Name of corporate debtor	<b>PRIME CARGO MOVERS &amp; LOGISTICS PRIVATE LIMITED</b>
2.	Date of incorporation of corporate debtor	14/11/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of the corporate debtor	U74999MH2013PTC250094
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office Address:</b> Flat No. 201, Saikrupa Towers, Near Mental Hospital, Nagpur, Maharashtra, India, 440013
6.	Insolvency commencement date in respect of corporate debtor	May 03, 2024 (The Order was received by IRP on May 07, 2024)
7.	Estimated date of closure of insolvency resolution process	October 30, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>Mr. Ashish Vyas</b> IBBI Regn. No: IBBI/IPA-001/IP-P-01520/2018 -2019/12267
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Reg. Address:</b> B-1A Viceroy Court CHS, Thakur Village, Kandivali (East), Mumbai Suburban, Maharashtra- 400 101 Email id : ashishvyas2006@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A-402 Suashish IT Park, Dattapada Road, Borivali (East), Mumbai – 400066. Process specific Email id : - cirp.pcml@gmail.com
11.	Last date for submission of claims	May 21, 2024; being the 14th day from the date of receipt of Order.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	Not Applicable
13.	Names of Insolvency Professionals identified to act as authorised representative of creditors in a class (Three names for each use)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives Are available at:	(a) Forms can be downloaded from: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **PRIME CARGO MOVERS & LOGISTICS PRIVATE LIMITED** on 03-05-2024 (The Order was received by IRP on May 07, 2024) vide order in **C.P. (IB) 1049/MB/2020**

The creditors of **PRIME CARGO MOVERS & LOGISTICS PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before May 21, 2024 to the interim resolution professional at the address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class [specify class] in Form CA. - Not Applicable

**Submission of false or misleading proofs of claim shall attract penalties.**

Sd/-

**Ashish Vyas**

**Interim Resolution Professional**

IBBI/IPA-001/IP-P-01520/2018 -2019/12267

In the matter of Prime Cargo Movers & Logistics Private Limited

AFA Validity: October 24, 2024

Date: 8th May 2024

Place: Mumbai

**MAHINDRA RURAL HOUSING FINANCE LTD.**

Corporate Office:- Agasty Corporate Park, Piramal, Amiti Building, Unit No. 203, 2nd Floor, B Wing, Sunder Bung, Kuria West, Mumbai Maharashtra 400 070 India.CIN - U65922MH2007PLC169791 Branch Office :- Dr. P.L. Rudrakar Memorial Complex, Plot No. 6/4, Shit No. 42, M.K. No. 506/2, Mauje Camp Road, Amravati. 444602

**POSSESSION NOTICE (for immovable property) Rule 8-(1)**

Whereas, the undersigned being the Authorized Officer of (Mahindra Rural Housing Finance Limited) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 8 & 9 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) were issued by the Authorized Officer of the company to the borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The mentioned borrowers having failed to repay the amount, notice is hereby given to the below mentioned borrowers in particular that the undersigned has taken physical possession of the property described herein below in exercise of powers conferred on him under Section 13(4) of the said Act read with Rule 8 of the said rules. The borrowers in particular and the public in general are hereby cautioned not to deal with the property (Secured Asset) mentioned herein and any dealings with the such property will be subject to the charge of Mahindra Rural Housing Finance Limited for an amount as mentioned herein under this notice.

S.No.	Name Of The Borrower(s) / Guarantor(s) (name Of The Branch)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Date of Possession
1.	(LOAN NO. KRESPTD00302812/364486, Paratwada) URMILA LESHKUMAR MANKAR, PAVAN LESHKUMAR MANKAR, CHANDRAKANT LESHKUMAR MANKAR, ANIKET RAMESHWAR JAVANJAL, AT- Savali Khurd, TAH.Achalpur, DIST.- Amravati.	All the part and parcel of land with construction thereon Malmatta/ House No: 130, Mauza - Savali Khurd, Total Land area measuring for Grampanchayat at Malmatta/ House No: 130, is 690 Sq. Ft. Mauza - Savali Khurd, Grampanchayat- Savali Khurd, Tahsil Achalpur, Dist. Amravati Thus Construction made thereon measuring 570 Sq. Ft. (MS), and bounded as under; North- House of Dattatraya Mankar, South- Road , East- Open Space, West- Open Space.	Demand Notice Date 07/12/2022, Rs. 267326/- (Rupees TWO LAKH SIXTY SEVEN THOUSAND THREE HUNDRED TWENTY SIX ONLY)+ Further interest thereon till the date of payment,	03.05.2024 (Physical possession)

Place: AMRAVATI | Date : 09/05/2024 | Sd/- Authorised Officer (Mahindra Rural Housing Finance Ltd.)

**HDFC BANK**

Regd. Office: HDFC Bank Ltd, HDFC Bank House, Senapati Bapat Marg, Lower Parel (W), Mumbai 400013.

Branch Office: RPM, HDFC Bank Ltd., 4th Floor, Fidivi Tower, Opp. Saraf Chambers, Mount Road, Sadar, Nagpur - 440 001.

**E-AUCTION SALE NOTICE UNDER SARFAESI ACT, 2002**

Immovable Properties Taken over, under Securitisation and Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002, for sale on "as is where is & what is there is basis".

**Names of the Borrowers / Guarantor and Loan A/c No.:**

- (1) M/s. Seasons, Shop No. 18A, Ground Floor, Poonam Chambers, Chhavani, Nagpur - 440013.
- (2) M/s. The Card Point, 19/20, Poonam Chambers, By Ramji Town, Chindwara Road, Nagpur - 440013.
- (3) Ainshiram R. Motwani, (4) Ajay Ainshiram Motwani, (5) Apurva Rajkumar Motwani,
- (6) Mukesh Ainshiram Motwani, (7) Rajkumar Ainshiram Motwani, (8) Sushiladevi A. Motwani,
- (9) M/s. Unique Creation, No. 3 to 9, R/o. Plot No. 505, New Friends Society, Near Bhim Chowk, Jaripatka, Near Dayanand Park, Nagpur - 440014.

( Loan Nos. 50200016487823, 83301454, 8158305, 83302520, 50200016487875 )

Outstanding Dues to be recovered (Secured Debt)	Location & Details of Immovable Property	Reserve Price	Date of inspection	Date(s) of E-Auction & Timing
Rs. 1,48,72,753/- as on 2nd March, 2023.	All Piece and parcel of below mentioned properties, Shop No. 18, 18-A, 19 and 20 Ground Floor, Poonam Chamber, Plot No. 116, Byramji Town, Chaoni, Ward No. 61, Kh. No. 116, C.S. No. 2217/1. Sh. No. 61/49, Nagpur - 440013.	Rs. 2,01,63,000/- EMD Rs. 20,18,630/-	13.06.2024 BETWEEN 11:00 AM to 2:00 PM	20.06.2024 AT 11 AM to 12 NOON with unlimited extension of 5 Mins.

\*With further interest as applicable, incidental expenses costs, charges etc incurred till the date of payment and/or realisation. NB : To the best of knowledge and information of the Authorized Officer (A.O.) of HDFC Bank Ltd., there are no encumbrances. The particulars in respect of the secured assets specified herein above have been stated to the best of the information of the undersigned, who, however shall not be responsible for any error, misstatement or omission in the said particulars. The tenderer(s) / prospective purchaser(s) are, therefore requested in their own interests, to satisfy themselves with regard to the above and the other relevant details pertaining to the abovementioned property/properties, before submitting the tenders.

**Terms & conditions of Sale :-** (1) Sale is strictly subject to the terms & conditions stipulated in the prescribed Tender Document / E-Bidding catalogue and in this notice. Further details of the immovable properties / secured assets and Tender Documents / Online Auction Catalogue can be collected / obtained from the Authorized Officer of HDFC Bank Ltd. at Retail Portfolio Manager, 4th Floor, Fidivi Tower, Mount Road, Sadar Nagpur - 440001 on any working day or can be downloaded from <https://hdfcbank.auctiontigger.net>. Properties are available for inspection on the date(s) / time mentioned above in column. (2) Sealed tenders (in the prescribed tender documents/bidding catalogue only) along with 10% of the offer amount towards earnest money deposit (EMD) should be deposited in the office of HDFC Bank Ltd. at Retail Portfolio Manager, 4th Floor, Fidivi Tower, Mount Road, Sadar Nagpur - 440001 on or before 13.06.2024 till 5 PM. Payments should be made only by demand drafts / pay orders drawn on a scheduled bank in favour of "HDFC BANK LTD." payable at par at Nagpur. Tenders that are not duly filled up or tenders not accompanied by the EMD or tenders received after the above date prescribed herein will not be considered/treated as valid tenders, and shall accordingly be rejected. The date of e-auction and time mentioned herein above in column. (2) The bid incremental value for said property will be Rs. 1,00,000/-. (3) Documents : along with tender documents/e-bidding catalogue the tenderer/s should also attach copy of his / her photo identity proof such as copy of the passport, election commission card, driving license, copy of the pan card issued by the income tax department, aadhar card etc. Please note that proof of residence countersigned by the tenderer/officer himself/ herself also needs to be provided. (4) The Borrower(s) / Mortgagor(s), Guarantor(s) of the Immovable Properties / Secured Assets may, if they so desire, give / sponsor their Best Possible Valid Offer(s) for the immovable properties/secured assets offered for sale provided that the terms and conditions of sale are duly complied with. (5) The tenderer/s/prospective purchaser will be given an opportunity to increase/improve their offers during online auction. The additional terms and conditions for tenderer/s/prospective purchaser participating in online auction are: (A) e-Procurement Technologies Limited (Auction Tiger) is Assisting The Authorized Officer in Conducting The Online Auction. (B) Detailed Terms And Conditions For Participating In The Online Auction, Format, Application, Declaration, etc. Can Be Downloaded From Website <https://hdfcbank.auctiontigger.net>. (C) Upon Receipt of The Necessary Documents As Mentioned Above Within The Stipulated Date and time, a password/user id will be provided by M/s. E-procurement technologies limited to Eligible Tenderers / Prospective Purchasers To Participate In The Online Auction at <https://hdfcbank.auctiontigger.net>. Necessary trainings will be provided by M/s. E-procurement technologies limited for the purpose. (6) Statutory dues like property taxes / cess and / or builder / society dues, contribution to building repair funds, transfer charges, any other taxes etc. should be ascertained by the tenderer(s) / offerer(s) / prospective purchaser(s) and the same shall be borne and paid by the purchaser. The stamp duty, legal charges, registration charges and GST if any as applicable in respect of the sale certificate to be executed shall be paid by the purchaser alone. (7) The person declared to be the purchaser shall, immediately after such declaration, deposit 25% of the amount of purchase money to the 'Authorized Officer' immediately and remaining 75% to be deposited within 15 days from the date of auction date, in default of such deposit, the property shall forthwith be put up again and resold.

In case of any difficulty in obtaining Tender Documents/e-bidding catalogue or inspection of the Immovable Properties / Secured Assets and for queries, Please Contact Concerned Officials of HDFC BANK LTD., Mr. Sunil Kumbhakar on 9371619596 or Email: [sunil.kumbhakar@hdfcbank.com](mailto:sunil.kumbhakar@hdfcbank.com) and Officials of e-Procurement Technologies Limited (Auction Tiger), Ahmedabad. Bidder Support Numbers: 09265562818 / 9265562819 / 9265562819 / 079-68136880 / 881 / 837 / 842, Email: [support@auctiontigger.net](mailto:support@auctiontigger.net), Ramprasad and Rikim eAuction / Mobile: 9978591888 and 635186653 Email: [ramprasad@auctiontigger.net](mailto:ramprasad@auctiontigger.net) & [rikim@auctiontigger.net](mailto:rikim@auctiontigger.net). HDFC Bank reserves its right to accept or to reject highest and/or all offer/s and to cancel entire auction proceedings without assigning any reasons. Sd/

Date: 08/05/2024 Place: Nagpur. Authorized Officer, HDFC Bank Ltd.

**PHYSICAL POSSESSION NOTICE**



Branch Office: ICICI Bank Ltd., Office Number 201-B, 2nd Floor, Road No 1 Plot No-B3, WIFI IT Park, Wagle Industrial Estate, Thane, Maharashtra- 400604

**Whereas**

The undersigned being the Authorized Officer of ICICI Bank Limited under the Securitisation, Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of the powers conferred under section 13 (12) read with Rule 3 of the Security Interest (Enforcement) rules 2002, issued demand notices upon the borrowers mentioned below, to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. As the borrower failed to repay the amount, notice is hereby given to the borrower and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 13(4) of the said Act read with Rule 8 of the said rules on the below-mentioned dates. The borrower in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of ICICI Bank Limited.

Sr. No.	Name of the Borrower/ Loan Account Number	Description of Property/ Date of Physical Possession	Date of Demand Notice/ Amount in Demand Notice (Rs.)	Name of Branch
1.	Shri Jagdishwar Krushi Sava Kendra & Pandurang Govindrao Tale & Meena Pandurang Tale. 0520005004233 & 410155000004	Plot No. 1499, Nazul Sheet No.7, Mauje Wadegaon, Tal. & Dist. Akola, Maharashtra. 444001/ May 3, 2024	June 22, 2023 Rs. 1,65,61,774.00	Wadegaon, Akola

The above-mentioned borrowers(s)/ guarantor(s) is/ are hereby given a 30 day notice to repay the amount, else the mortgaged properties will be sold on the expiry of 30 days from the date of publication of this Notice, as per the provisions under the Rules 8 and 9 of Security Interest (Enforcement) Rules 2002.

Date : May 09, 2024 Place : Akola

Authorized Officer ICICI Bank Limited



ZONAL OFFICE PALM ROAD NEAR RESERVE BANK OF INDIA CIVIL LINES NAGPUR-440001 E-Mail: [zonagpur@indianbank.co.in](mailto:zonagpur@indianbank.co.in), Ph. No. 0712-2521113

**DEMAND NOTICE**

Date: 15.04.2024

Notice under Sec. 13 (2) of The Securitisation & Reconstruction of Financial

- 1. Mr. Sanjay Premchand Harwani (Borrower & Mortgagor)
- 2. Mrs. Jaya Sanjay Harwani (Co-Borrower)
- 1 and 2 reside at Harwani Nagar, Daroga Plot, Pratidin Press Galli, Rukhmini Nagar, Amravati - 444606
- 3. Estate of Late Mr. Premchand Narulmal Harwani (Guarantor & Mortgagor)

Represented by:

i) Mr. Sanjay Premchand Harwani Harwani Nagar, Daroga Plot, Pratidin Press Galli, Rukhmini Nagar, Amravati - 444606

ii) Dr. Anil Premchand Harwani Netrajyoti Eye Hospital, Nr. Raghuvveer Hotel, Rajapeth, Amravati - 444605.

4) Mr. Pramod Motilal Rathod (Guarantor)

"Tuljai", Jairam Nagar, Shankar Nagar, Rajapeth, Amravati - 444606

Sub:Sub: Your Loan facilities at Indian Bank, Shyam Chowk, Amravati Branch:

- 1. Ind Mortgage Loan - 6845646018 Rs.50000000/- (Rupees Five Crore Only) 2. GECLS Loan - 7092544385- Rs.9960000/- (Rupees Ninety-nine lakh sixty thousand only) 3. Home Loan - 6789625182- Rs.3000000/- (Rupees Thirty Lakh only) 4. Ind Kavach - 7025529184- Rs.300000/- (Rupees Three lakh only)

You committed default in repayment of loans to the tune of Rs. 59008531/- (Rupees Five Crore ninety lakh eight thousand five hundred thirty-one only). Total Due Amount Rs. 59008531/- (Rupees Five Crore ninety lakh eight thousand five hundred thirty-one only). and the said amount carries further interest, cost and other expenses at the agreed rate from 15.04.2024 till date of repayment.

The outstanding dues payable by you on 14.04.2024 amounts Rs.49849906.00/- (Rupees Four Crore Ninety-eight lakh forty-nine thousand nine hundred six only) towards loan account no. 6845646018, Rs.6255262/- (Rupees Sixty-two lakh fifty-five thousand two hundred sixty-two only) towards loan account no. 7092544385, Rs.2696111/- (Rupees Twenty-six lakh ninety-six thousand one hundred eleven only) towards loan account no. 6789625182 and Rs.207252/- (Rupees Two lakh seven thousand two hundred fifty-two only) towards loan account no. 7025529184 respectively. Total of Rs.59008531/- (Rupees Five Crore ninety lakh eight thousand five hundred thirty-one only). The said amounts carry further interest at agreed rate and charges from 15.04.2024 till date of repayment. within 60 days from the date of this notice failing which Bank will be constrained to exercise its rights of enforcement of security interest as against the secured assets given in the schedule hereunder. This Notice is without prejudice to any other right remedy available to the Bank.

**Property-1:-**

All the piece and parcel to Commercial Shop No. B6-201, B6-202, B6-203, B6-204, B6-205, B6-206, B6-207, B6-208, B6-209, B6-210, B6-211, B6-212, B6-213, B6-214, B6-215, B6-216, B6-217, B6-218, B6-219, B6-220, B6-221, B6-222, B6-223, B6-224, B6-225, B6-226, B6-227, B6-228, B6-229, B6-230, B6-231, B6-232, B6-233, B6-234, B6-235, B6-236, B6-237, B6-238, B6-239, B6-240, having total carpet area measuring 1618.40sq. mtr and build up area measuring 1724.68sq. mtr. (18564. 46sq.ft) on Third floor, Out of Wing -B out of the said building named as "Dreamland Business Park" of mouze Bargaon, Pragne-Nandgaon path, Tq & Dist Amravati, within the jurisdiction of Sub Registrar, Amravati Rural, within the limit of Zilla Parishad. Boundaries. East - Road & Wing No. B7 West Road & Wing No. B5 North Road & Wing No. A6, South Open Space.

**Property-2:-**

All the piece and parcel to Residential Flat within the Registration District of Amravati at Flat No. A-803, Tower-A, Eight Floor, Dreamz Signature, Mouje-Vadali, Field Survey No, 94/1, Plot no. 1, Amravati - 444605, build up area measuring 58.55 sqm. Boundaries East - Flat No. B-805 West - Staircase and thereafter Flat No. A-801, North - Open Marginal Space & thereafter Layout Plot No. 2 South Flat No. A-804.

Yours faithfully

Authorized Officer Indian Bank

**FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF PRIME CARGO MOVERS & LOGISTICS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

Sr. No.	Particulars	Details
1.	Name of corporate debtor	PRIME CARGO MOVERS & LOGISTICS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	14/11/2013
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No./ Limited Liability Identification No. of the corporate debtor	U74999MH2013PTC250094
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office Address: Flat No. 201, Saikrupa Towers, Near Mental Hospital, Nagpur, Maharashtra, India, 440013
6.	Insolvency commencement date in respect of corporate debtor	May 03, 2024 (The Order was received by IRP on May 07, 2024)
7.	Estimated date of closure of insolvency resolution process	October 30, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Ashish Vyas (IBBI Regn. No. IBBI/PA-001/IP-P-01520/2018 -2019/12267)
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Address: B-1A Vicery Court CHS, Thakur Village, Kandivli (East), Mumbai Suburban Maharashtra- 400 101 Email id: ashishvyas2006@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: A-402 Sushash IT Park, Dattapada Road, Borivali (East), Mumbai - 400066. Process specific Email id: -cirp.pcm@gmail.com
11.	Last date for submission of claims	May 21, 2024, being the 14th day from the date of receipt of Order.
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	Not Applicable
13.	Names of Insolvency Professionals identified to act as authorized representative of creditors in a class (Three names for each case)	Not Applicable
14.	(a) Details of Forms and (b) Reliefs of authorized representatives Are available at:	(a) Forms can be downloaded from: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the PRIME CARGO MOVERS & LOGISTICS PRIVATE LIMITED on 03-05-2024 (The Order was received by IRP on May 07, 2024) vide order in C.P. (IB) 1049/MB/2024. The creditors of PRIME CARGO MOVERS & LOGISTICS PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before May 21, 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Ashish Vyas  
Interim Resolution Professional  
IBBI/PA-001/IP-P-01520/2018 -2019/12267  
In the matter of Prime Cargo Movers & Logistics Private Limited  
AFA Validity: October 24, 2024

Date: 8th May 2024  
Place: Mumbai

**SALUTE THE SOLDIER**

**INDO-TIBETAN BORDER POLICE (ITBP) 09 May 2024**

ITBP salutes its braveheart Constable Mukesh Kumar of 49th Battalion, who made supreme sacrifice in the line of duty on this day in Arunachal Pradesh in 2020.

Constable Mukesh Kumar  
Resident of : Vill. & Post- Meham, Distt.- Rohtak, State- Haryana.

ITBP salutes its braveheart Head Constable Ganga Prasad of 4th Battalion, who laid down his life in the line of duty on this day in Arunachal Pradesh in 2019.

Head Constable Ganga Prasad  
Resident of : Vill.- Gotha Hasanpur, Post- Jhanrautha, Distt.- Mathura, State- Uttar Pradesh.

Lance Naik Rajender Mohan Bhandari Vill.- Shyalna, Khurmola Distt.- Uttarakhand.  
Constable Omkar Singh Vill.- Jamlapur Block- Kurawali Distt.- Mainpuri State- U.P.  
Constable Subhash Singh H.NO.- 125 Vill.& Po.- Badwa Distt.- Dehradun State- Uttarakhand.

ITBP salutes its brave hearts Lance Naik Rajender Mohan Bhandari, Constable Omkar Singh & Constable Subhash Singh of 11th Bn, who made supreme sacrifice in the line of duty on this day in Punjab in 1991.

“Sashastra Seema Bal” fondly remembers the selfless and valiant act of the bravehearts Shri A. C. Kumar, Deputy Inspector General and Naik(GD) L. Ranjan Singh, who made the supreme sacrifice for the Nation.

On this day, they attained martyrdom during the attack by unidentified assailants in the Divisional Headquarter campus of Manipur and Nagaland Division in Imphal. They will always be remembered for their courage, valour and supreme sacrifice for the Nation.

“SASHASTRA SEEMA BAL”

“SASHASTRA SEEMA BAL” fondly remembers the selfless and valiant act of the braveheart SI(GD) Amal Sarkar, who made the supreme sacrifice for the Nation. On this day, he attained martyrdom while fighting bravely in an operation against NDFB militants at Manas forest of Assam. In recognition of supreme sacrifice, Sub Inspector(GD) Amal Sarkar was posthumously awarded Police Medal for Gallantry on Independence Day- 2023. He will always be remembered for his courage, valour and supreme sacrifice for the Nation.

“SASHASTRA SEEMA BAL”

I update my status of mind, daily. The Indian Express. For the Indian Intelligent.

#indianintelligent The Indian EXPRESS JOURNALISM OF COURAGE

**CHOLAMANDALAM INVESTMENT AND FINANCE COMPANY LIMITED**

Corporate Office: "CHOLA CREST", C 54 & 55, Super B-4, Thiru Vi Ka Industrial Estate, Guindy, Chennai-600032. Branch Office:- Cholamandalam Investment and Finance Company Limited, ADDRESS: Plot No.12, 3rd Floor, L&T Building, Opposite to Wockhardt Hospital, Beside Karan Kothari Jewellers, Shankar Nagar, Nagpur-440010. Contact No: Mr.Ritesh Gawai, Mob. No.9011858221

**E-AUCTION SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES**

E-auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with proviso to Rule 9(1) & (6) of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower/Co-Borrower/Mortgagor(s) that the below described immovable properties mortgaged to the Secured Creditor, the Physical / Symbolic possession of which has been taken by the Authorized Officer of Cholamandalam Investment and Finance Company Limited the same shall be referred hereinafter as Cholamandalam Investment and Finance Company Limited. The Secured Assets will be sold on "As is whereis", "As is what is" and "Whatever theris" basis through E-Auction. It is hereby informed to General public that we are going to conduct public E-Auction through website <https://chola-lap.procure247.com/>

S. No.	Account No. and Name of Borrower, Co-borrower, Mortgagors	Date & Amount as per Demand Notice U/s 13(2)	Descriptions of the Property/Properties	Reserve Price Earnest Money Deposit Bid Increment	Types of Possession	E-Auction Date and Time EMD Submission Last Date Inspection Date
1	Loan Account No's: HE01NAG00000024798 :- 1. Hemant Arjundas Thutheja, 2. Shivshakti Cloth Stores, 3. Arjun Kundandas Thutheja, 4. Bimala Arjundas Thutheja, All above R/o: Flat No.402, Angel Paradise, Tulsi Nagar, Near Shanti Nagar, Near Kala Mata Mandir, Nagpur, Maharashtra-440002.	15-07-2023, Rs. 45,52,129/- as on 07-07-2023	<b>Property No.1:-</b> The Undivided 4.749% share and interest in all that piece and parcel of the Land, bearing Plot No.96 & 97, Total admeasuring- 879.59 Sq.Mtrs., together with the entire RCC superstructure comprising Apartment No. FF-402, covering Built Up Area of 674.53 Sq. Feets. (i.e. 62,666 Sq.Mtrs.) and Super Built Up area 869.28 Sq.Feets. (i.e. 80,758 Sq. Mtrs.) of Building standing thereon known and styled as "Angels Paradise," of Mouza- Chikhli (Deosthan), Ward No.22, Corporation House No. 1098/96 & 1098/97, within the limits of N.I.T. and N.M.C. Nagpur, Tal. & Dist. Nagpur and the Boundaries as under:- <b>On the East:</b> Plot No.93 & 94, <b>On the West:</b> Plot No.98, <b>On the North:</b> Road, <b>On the South:</b> Road. <b>Property No.2:-</b> All that piece and parcel of RCC superstructure comprising of Shop No. GF-13, covering Built Up Area of 30.860 Sq. Mtrs. (i.e. 332.17 Sq.Feets.). Situated on Ground Floor of Building known and styled as "Divya Yog Apartments," together with 1.063% share & interest in the Land bearing N.I.T. leasehold Plot No.353, admeasuring area 1490.15 Sq. Mtrs. (i.e. 16040.00 Sq. Feets.). In Eastern Industrial Area Street Scheme of N.I.T. out of Land bearing Khasra No.75 of Mouza- Chikhli (Deosthan) and bearing City Survey No. 395, Sheet No.70, Corporation House No. 1253/353/13, Situated at Ward No.22, within the limits of N.I.T. and N.M.C. Nagpur, Tal. & Dist. Nagpur and the boundaries as under:- <b>On the East:</b> Plot No.352, <b>On the West:</b> Road, <b>On the North:</b> Road & Plot No.315, <b>On the South:</b> Bhandara Road.	Rs.45,51,000/- Rs.4,55,100/- Rs.50,000/-	Symbolic Possession	28-05-2024 at 11:00 AM to 1:00 PM (with unlimited extension of 5 min each), 27-05-2024 (Up to 5.30 P.M.) As per appointment
2	Loan Account No.: HE01BHN00000002697 :- 1. Bhoiraj Vinayak Kamble, 2. Vaishali Bhoiraj Kamble, Both above R/o. MU Khat, Post Khat, Near Water Tank, Tah. Mouda & Dist. Nagpur, Maharashtra-441106. 3. Ganesh Kirana and General Stores, House No.597, Ward No.1, Near Water Tank, Tah. Mouda & Dist. Nagpur, Maharashtra-441106.	07-09-2022, Rs. 20,57,432/- as on 06-09-2022	All that Piece and Parcel of House No.597, admeasuring area 122.67 Sq.Mtrs. (i.e. 1320 Sq.Feet.), House No.597 (New), 968 (Old), Ward No.1 of Mouza- Khat, P.H.No.59, Mouza No. 76, situated at Grampanchayat Khat, Tah. Mouda & Dist. Nagpur and the Property bounded as under: <b>On the East:</b> Road, <b>On the West:</b> House of Mr. Samim Turak, <b>On the North:</b> Road, <b>On the South:</b> Open Land sold to Mr. Samim Turak.	Rs.17,84,700/- Rs.1,78,470/- Rs.50,000/-	Physical Possession	28-05-2024 at 11:00 am to 1:00 PM (with unlimited extension of 5 min each), 27-05-2024 (Up to 5.30 P.M.) As per appointment
3	Loan Account No.: HE01NAG00000019945 :- 1. Baba Ganpatrao Kapse, R/o. House No.595, Paturkar Lane, Shahid Shanka Corporation School, Near Mahale Corporation School, Zenda Chowk, Nagpur, Maharashtra-440032. 2. Goldies Traders, R/o. Plot No.128, situated at Industrial Estate Umiya Audyogik Sahakari Vasahat, Kapsi, Nagpur, Maharashtra-440035.	16-11-2023, Rs. 73,30,339/- as on 08-11-2023	All that Piece and Parcel of the Land being Eastern Part, admeasuring- 153.95 Sq.Mtrs., Out of 307.8 Sq.Mtrs. & Constructed House thereon, bearing City Survey No.291, Sheet No.220, Corporation House No.595/A, of Mouza- Nagpur, situated at Ward No. 26, Zenda Chowk, Mahal, Within the Limits of Nagpur Municipal Corporation & Nagpur Improvement Trust, Nagpur, Tal. & Dist. Nagpur and the property is bounded as under:- <b>On the East:</b> House of Mr. Nandanwar & N.M.C. Primary School, <b>On the West:</b> House of Mr. Sunil Mahadev Chalpe, <b>On the North:</b> House of Mt. Tate & Mr. Prabhakar Baldev, <b>On the South:</b> House of Mr. Shankar Nikule.	Rs.1,14,66,000/- Rs.11,46,600/- Rs.1,00,000/-	Symbolic Possession	28-05-2024 at 11:00 am to 1:00 PM (with unlimited extension of 5 min each), 27-05-2024 (Up to 5.30 P.M.) As per appointment
4	Loan Account No.: HE01BHN00000009827 :- 1. Neelakandan Gopalan Pillai, R/o. Gadegaon, Near Nagpur-Raipur High Way, Lakhani, Bhandara, Maharashtra-441804. 2. Saraswati Enterprises, R/o. Gadegaon, Lakhani, Bhandara, Maharashtra-441804. 3. Kolmal Nilkanth Pille, R/o. Samarth Nagar, Ward No.5, Mu. Murnadi, Bhandara, Maharashtra-441804.	12-01-2024 Rs. 24,52,001/- as on 08-01-2				

